

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE, CHENNAI**

**OA No. 242 of 2021**

Tejah Balantrapu and Ors.

....Applicant

Vs

Ministry of Environment and Forest & Ors.

....Respondents

**Memo filed on behalf of the Applicant**

It is respectfully submitted as follows:

1. I state that the 2st Respondent NHAI has filed a status report dated 30.12.2022, whivch was served on us only late evening yesterday i.e., on 10.01.2023. The report was not available on the website of the Hon'ble Tribunal.
2. I state that the status report does not address the issue of preservation of the subject Banyan Trees and its unique ecosystems put forth by the Hon'ble Tribunal. This report once again reiterates the earlier stance of NHAI i.e., felling and translocation of subject banyans. The report is also based on incorrect premises.
3. The Applicant requests three weeks time to respond to the Status Report filed by the 2nd Respondent NHAI.

It is therefore prayed that this Hon'ble Tribunal be pleased to record the above submissions and pass such orders ad may be fit, proper, necessary and thus render justice.

Dated at Chennai on this the 11<sup>th</sup> January, 2023

For,  
  
(4345/2021)  
Counsel for the Applicant